

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 614 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Versus**

**Mr. Subrata M Maity  
Resolution Professional of Corporate Debtor,  
i.e. Bhatia Coke and Energy Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms. Medha Tandon, Advocates.**

**For Respondent: Mr. V. Venkata Sivakumar, Advocate for IRP.**

**ORDER**  
**(Through Virtual Mode)**

**27.07.2020:** Learned counsel for the Appellant submits that the Appellant Bank has paid the amount with the permission of the Interim Resolution Professional in the ordinary course of business for financial requirement of the Corporate Debtor and same does not fall within the ambit of “preferential transaction”.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Mr. V. Venkata Sivakumar, Advocate. Reply affidavit be file by the Respondent within one week. Rejoinder, if any, be filed within one week thereof. Parties may also file their written submission, not exceeding three pages, within one week.

Contd..../-

Post the appeal 'for admission (after notice)' on **1<sup>st</sup> September, 2020**.

Meanwhile, no coercive steps be taken to implement the impugned order.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[V. P. Singh]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*